

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ – HON’BLE MEMBER (J)  
CORAM: SHRI. SANJAY PURI - HON’BLE MEMBER (T)**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 10.11.2023, At 10:30 AM

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	IA (IBC)/1730/2023 IA (IBC)/1731/2023 IA (IBC)/1468/2022 IA (IBC)/331/2022 IA (IBC)/63/2022 IA (IBC)/78/2023 in IA (IBC)/1468/2022 in CP (IB) No.682/7/HDB/2018
<b>NAME OF THE COMPANY</b>	Mantena Laboratories Ltd
<b>NAME OF THE PETITIONER(S)</b>	Edelweiss Assets Reconstruction Company Limited
<b>NAME OF THE RESPONDENT(S)</b>	Mantena Laboratories Ltd
<b>UNDER SECTION</b>	7 of IBC

**ORDER**

**IA (IBC)/1730/2023**

**Present:** Ld. Counsel Mr. G. Sethu Rama Rao for the Applicant.  
Ld. Counsel Mr. VSR Avadhani for the Respondent.

**Heard. Orders reserved.**

**IA (IBC)/1731/2023**

**Present:** Ld. Counsel Ms. A. Sandhya Rani for the Applicant.  
Ld. Counsel Mr. VSR Avadhani for the Respondent.

**Heard. Orders reserved.**

**IA (IBC)/1468/2022**

**Present:** Ld. Counsel Ms. A. Sandhya Rani for the Applicant.  
Ld. Counsel Mr. VSR Avadhani for the Respondent.

At the request of Ld. Counsel for the Applicant, **matter is adjourned to 06.12.2023.**

**IA (IBC)/331/2022**

**Present:** Ld. Counsel Mr. Dishit Bhattacharjee for the Applicant.  
Ld. Counsel Mr. VSR Avadhani for the Respondent.

**Matter is adjourned to 06.12.2023.**

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**IA (IBC)/63/2022**

**Present:** Ld. Counsel Mr. VSR Avadhani for the Applicant.  
Ld. Counsel Ms. A. Sandhya Rani for the Respondent.

**Heard. Orders reserved.**

**IA (IBC)/78/2023 in IA (IBC)/1468/2022**

**Present:** Ld. Counsel Ms. A. Sandhya Rani for the Applicant.  
Ld. Counsel Mr. VSR Avadhani for the Respondent.

**Matter is adjourned to 06.12.2023.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**